

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 28th of December, 2023

S.O. 636 - In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdictions.

S.No	Name of the Naib-Tehsildar (Mr./Ms.)	Designation	Jurisdiction
1	Zahoor Ahmad Sheikh	Naib Tehsildar	Achabal
2	Farooq Ahmad Dar	Naib Tehsildar	Dooru
3	Ali Mohd Kumar	Naib Tehsildar	Qammar
4	Iftikhar Ahmad Gatoo	Naib Tehsildar	Sagam
5	Mohd Amin Malik	Naib Tehsildar	Qazigund
6	Shoaib Parvez	Naib Tehsildar	Y.K.Pora

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 28 - 12-2023

No.Law/Powr/8/2023-10

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department
4. Deputy Commissioner, Anantnag. This is with reference to letter No. DCA/Estt/Gen/2023-24/2964-68 Dated: 26.12.2023.
5. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. All concerned.
7. SO section, Department of Law, Justice and Parliamentary Affairs.
8. Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A